

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

Application No. 246 of 2020 (SZ)

**Tribunal on its own motion SUO MOTU
Based on News Item in Dinamani Newspaper
Dated 02-11-2020, Chennai Edition
"Vaiyavur and Nathapettai
Lakes: Will become a Bird Sanctuary?"**

..... Applicant,

-Vs-

**1. Secretary to Government
Department of Environment
Govt. Secretariat, Fort St George,
Chennai, Tamil Nadu- 600 009 and others**

.... Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE No
1.	13.07.2024	Report filed by the Kancheepuram corporation	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 13th day of July, 2024.


Counsel for Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

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Chennai, Tamil Nadu- 600 009 and others.

... Respondents

REPORT FILED BY THE 9th RESPONDENT

I, Senthil Murugan, son of G.Mahalingam, Hindu aged about 56 years, Working as Commissioner, Kancheepuram Corporation, Kancheepuram, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Kancheepuram corporation. The Kancheepuram Municipality, the 9th respondent herein has been upgraded into Municipal Corporation. I submit that I am well conversant with the facts of the case from the connected files.

2. It is submitted that the Newspaper report of the dated 02-11-2020 was a report regarding the state of the Vaiyavoor and Nathapettai Lakes.

3. After receipt of the notice from this Honourable Tribunal through the Counsel for this respondent, various steps have been taken to address the issues pointed out. A report regarding the system of treatment of the Sewage water has already been set out in the report dated -01-2021. This respondent craves the leave of this Honourable Tribunal to peruse the said report as part and parcel of this report.

4. Since the year 1978, the Waste Stabilisation Ponds have been in use for the purpose of treatment of the sewage water that is flowing out from the individual houses. The said WSPs are in use and as per the report

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KANCHEEPURAM CITY MUNICIPAL CORPORATION

of the District Collector it has been noticed that the treated water is meeting the required standards.

5. In furtherance of the direction of this Honourable Tribunal, the District Collector of Kancheepuram has inspected the nathapettai and Vaiyavoor Lakes and he has stated that the inflow into the Nathapettai Lake is meeting the requisite standard. Further the said practice has been in vogue from the year 1978.

6. It is submitted that the sewage scheme in Kancheepuram Corporation has been in operation since 1975. In the above project, an STP using the Waste Stabilization Pond (WSP) Method with a capacity of 14.71 MLD has been implemented in Nathapettai area. On 25-10-2011, Sevilimedu, Thenambakkam, Orikkai and Nathapettai Village Panchayats were merged with this Municipality and currently out of 51 wards, 40 wards have under ground drainage system. Prior to that, the Kancheepuram Municipality already had an STP with a capacity of 14.84 MLD. The discharge of the sewage after treatment into the nathapettai after treatment in the WSP system is use. This system had been functioning from 1978.

7. In the year 2004 a project at a cost of Rs 12.59 Crores was implemented for including the left out areas in the 41 wards of the Kancheepuram Municipality. Thereafter in the year 2009 a project at a cost of Rs 17.06 Crores for renovating the STP was carried out. Under this scheme a total length of 64 Kilometers of pipelines, 1152 manholes and 6 pumping stations were established. This project was completed and has been in use since 05-04-2009. The Sewage treatment plant has been divided into parts and the sewage is treated by the Waste Stabilisation Pond method. Eastern side capacity 5.84 MLD and Western side capacity 6.87 MLD. Total capacity 14.71 MLD. The treated sewage is discharged into the grass farm of the municipality. The excess flow from the STP reaches the Nathapettai Lake through the Manjal Neer Kalvaai.

8. In order to meet the current standards and requirements it has been proposed to implement the new Sewage Treatment plant.

9. After the previous report filed before this Honourable Tribunal, the further course of action is being taken in order to establish a Sewage Treatment Plant (STP). In this regard the establishment of the Underground sewage system for kancheepuram has been started. At first the

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administrative sanction was granted in G.O. (Ms) MA&WS Department, No 94 dated 12-07-2023. As per the said Government Order, the tender for the said construction work was called for. In respect of the UGSS System a total fund of Rs. 339.08 Crores has been sanctioned and in this the work of construction of the STP alone will cost Rs 68.25 Crores. The said Government Order has been issued with regard to the Kancheepuram Corporation apart from various other Local Bodies under the World Bank assisted Tamil Nadu Climate Resilient Urban Development Project, Swachh Bharat Mission 2.0 and Capital Grant Fund.

10. After the issue of the Administrative sanction, the Tender process has been initiated and the Tender was notified. As the first tender evoked only one bid, the same was scrapped and re-tender was issued on 19-02-2024. The project for the Sewage Treatment Plant using the SBR process to design and construct the 36 MLD plant has been published and the tenders were received. Two bidders have been shortlisted and the present stage of the tender is in the stage of negotiations.

11. As per the said project, the STP that is constructed will take care of the flows of sewage and treat the same and discharge it as per the consent of the TNPCB.

12. At present, the treatment through the WSP ponds is in vogue since the year 1978 and as upgraded and improved in the years 2004 and 2009. As per the permission of the Public Works Department, the treated sewage is permitted to be discharged into the Nathapettai Lake. Periodic monitoring and testing is being carried out. As per the latest test reports, the standards of the discharged water is as per the norms prescribed by the TNPCB.

13. This apart, the Municipal Administration Department has issued instructions to implement the Underground Sewage System in the newly added areas of the kancheepuram Corporation that were left out from the UGSS as they were added in the area of Kancheepuram Municipality at the time of formation of the Corporation. The project for this purpose to connect all the residential localities to the UGSS system is underway and a private Consultant has been appointed for preparation of the Detailed Project report.

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14. It is therefore submitted that the Kancheepuram Municipality is carrying out the required steps to completely treat the Sewage waters and the projects are already in vogue since 1978 and have been improved in the years 2004 and 2009 and the newly planned STP as per the current standards is under the stage of price negotiation. Therefore, there is no uncontrolled discharge of sewage into the Nathapettai lake.

15. In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on
This the 10th day of
July 2024 and the
Deponent herein has
Affixed his signature
in my presence

N. Senthil Murugan
COMMISSIONER,
KANCHEEPURAM CITY MUNICIPAL CORPORATION
before me


Advocate, Chennai
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**REPORT FILED BY 9th
RESPONDENT**

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)**

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